



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

सोमवार, जानेवारी ९, २००६/पौष १९, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Board of Technical Education (Amendment) Act, 2005 (Mah. Act No. III of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

## MAHARASHTRA ACT No. III of 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 9th January 2006)

An Act further to amend the Maharashtra State Board of Technical Education Act, 1997.

Mah. XXXVIII  
of  
1997. WHEREAS it is expedient further to amend the Maharashtra State Board of Technical Education Act, 1997, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra State Board of Technical Education (Amendment) Act, 2005. Short title.

(७)

Amendment  
of section 35  
of Mah.  
XXXVIII of  
1997.

2. In section 35 of the Maharashtra State Board of Technical Education Act, 1997, (hereinafter referred to as " the principal Act "),—

Mah.  
XXXVIII  
of  
1997.

(a) in sub-section (2), for the words " first day of August of the preceding year ", the words " last day of April of the preceding year " shall be substituted ;

(b) for sub-section (5), the following sub-section shall be substituted, namely :--

" (5) If the Board has recommended the closure of the affiliated Institution the Government may issue the order for closure. ".

Amendment  
of section 42  
of Mah.  
XXXVIII of  
1997.

3. In section 42 of the principal Act,--

(a) in sub-section (2), for the words " the Government ", the words " the Governing Council " shall be substituted ;

(b) in sub-section (4), for the words " the Government ", the words " the Governing Council " shall be substituted.